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**LOK SABHA DEBATES**  
**(Part II—Proceedings other than Questions and Answers)**

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Friday, 19th August, 1953

The Lok Sabha met at Eleven of the  
Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

BUSINESS ADVISORY COMMITTEE

TWENTY-THIRD REPORT

Shri M. A. Ayyangar (Tirupati): I  
beg to present the Twenty-third Report  
of the Business Advisory Committee.

INDIAN ARMS ACT

PRESENTATION OF PETITION

Shri Viswanatha Reddy (Chittoor):  
I beg to present a petition signed by  
Shri C. Kesavaiah Naidu, Member,  
District Planning and Development  
Committee, Chittoor, relating to the  
amendment of the Indian Arms Act,  
1878.

CORRECTION OF ANSWER TO  
STARRED QUESTION

The Minister of Information and  
Broadcasting (Dr. Keskar): In reply  
to one of the supplementaries to  
Starred Question No. 2156 answered on  
the floor of the House on 11th April,  
1953, I made a statement which would  
have to be corrected. I said that the  
language in which the largest number  
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of films had been produced by the  
Films Division was English and after  
that, Hindi. The correct position is  
that the largest number of films has  
been produced in Hindi and after that  
comes English.

ELECTIONS TO COMMITTEES

RUBBER BOARD

The Minister of Industries (Shri  
Kanungo): I beg to move:

"That in pursuance of clause (e)  
of sub-section (3) of Section 4 of  
the Rubber Act, 1947, as amended  
by Act No. 54 of 1954, the Members  
of this House do proceed to elect  
in such manner as the Speaker  
may direct, two Members from  
among themselves to serve as  
members on the Rubber Board  
constituted under the said Act."

Mr. Speaker: The question is:

"That in pursuance of clause  
(e) of sub-section (3) of Section  
4 of the Rubber Act, 1947, as  
amended by Act No. 54 of 1954,  
the Members of this House do  
proceed to elect in such manner  
as the Speaker may direct, two  
Members from among themselves  
to serve as members on the Rub-  
ber Board constituted under the  
said Act."

The motion was adopted.

COFFEE BOARD

Shri Kanungo: I beg to move:

"That in pursuance of clause  
(xiv) of sub-section (2) of section  
4 of the Coffee Act, 1942, as  
amended by Act No. 50 of 1954,  
the Members of this House do  
proceed to elect in such manner

[Shri Kanungo]

as the Speaker may direct, two Members from among themselves to serve as members on the Coffee Board constituted under the said Act."

**Mr. Speaker:** The question is:

"That in pursuance of clause (xiv) of sub-section (2) of section 4 of the Coffee Act, 1942, as amended by Act No. 50 of 1954, the Members of this House do proceed to elect in such manner as the Speaker may direct, two Members from among themselves to serve as members on the Coffee Board constituted under the said Act."

*The motion was adopted.*

**Mr. Speaker:** The dates in respect of these elections, that is the dates for nomination, withdrawal and election will be announced in the Parliamentary Bulletin. Instead of making these announcements here, we shall follow this new procedure in subsequent cases, from now on.

COMPANIES BILL—Contd.

**Mr. Speaker:** The House will now take up the Companies Bill. The Finance Minister will continue his reply to the debate. The motion for consideration of the Bill will be disposed of by about 1-30 P.M. Thereafter, the House will take up the discussion on the Report of the Press Commission for which 12 hours have been allotted.

As has already been decided, the House will sit one hour longer today and perhaps tomorrow. The Private Members' Business will accordingly be taken up at 3-30 P.M. today.

**The Minister of Finance (Shri C. D. Deshmukh):** I started yesterday with the observation that after all this debate I felt more than ever convinced that the Scheme put forward by the Joint Committee was by and large the most suitable in the circumstances. I doubt if, within the

time that is available to me, I shall be able to develop all my arguments. But, I feel consoled by the reflection that during the clause-by-clause consideration stage, assuming that the House accepts the present motion, I shall have many opportunities of dealing in great detail with some of the points of detail that have been raised by hon. Members, points which do not go to the principle of the matter.

Hon. Members have pressed into service a large number of animals for the purpose of this debate: sharks, vultures, tigers, lambs and even monkeys.

**Shri Gadgil (Poona Central):** Ancestor worship.

**An Hon. Member:** Leech.

**Shri C. D. Deshmukh:** Yes, leech. Before I deal with some of them, I should like to deal with one other species of animals, namely the red herring which some Members have drawn across the Bill.

**Shri M. S. Gurupadaswamy (Mysore):** It is the spirit.

**Shri C. D. Deshmukh:** Some of these are mal-odorous and offensive—I mean some of the observations made by an hon. Member from Madhya Bharat, who is, I think the Leader or Deputy Leader of one of the important parties: I do not see him there.

**An Hon. Member:** He is here.

**Shri C. D. Deshmukh:** I am sorry, I looked for him in his usual place.

**Shri Kamath (Hoshangabad):** He is nearer to you now. He has moved up to the front Bench.

**Shri C. D. Deshmukh:** He put out a strange theory that the Government was proposing to assume all these powers, and they are nearly 100 in the Bill as reported by the Joint Committee, for political purposes, .....

**Babu Ramnarayan Singh (Hazari-bagh West):** No doubt.